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4. In this view of the matter, ends of justice would be met, if the present OA is disposed of, at the admission stage itself, by directing the respondents to dispose of the representation of the applicant by a detailed and speaking order within one month from the date of receipt of a copy of this order. I order accordingly.

5. Applicant, if still aggrieved^h, is at liberty to approach this Tribunal in accordance with law.

6. OA is accordingly disposed of. No costs.

A copy of this order be sent to the respondents along with a copy of the OA.

S. Raju
(Shanker Raju)
Member(J)

/rao/